

List of Operational Creditors (Government Dues)

Name of the Corporate Debtor: Noslar International Limited, In Liquidation; Date of Commencement of Liquidation: 28-02-2020; List of Stakeholders as on 10.04.2021

Sl. No.	Department	Government	Identification No.	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of claim rejected	Amount of any mutual dues, that may be set-off	Amount of claim under verification	(Amount in Rs.) Remarks if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal					
1	The Deputy Commissioner of Customs	Central Government		23-03-2020	2,35,25,625	-	Operational creditors	-	-	-	2,35,25,625	Note (1)	
2	Employee Provident Organisation (EPFO)	Madhya Pradesh Government,		01-02-2021	8,42,361	-	Operational creditors	-	-	-	8,42,361	Note (2)	
	Total				2,43,67,986	-		-	-	-	2,43,67,986		

Note (1): Custom Department submitted its claim vide email dated 23-3-2020. The claim submitted by the Custom Department is on account of non-fulfillment of export obligation by the Coporate Debtor against Advance Authorisation Licenses. The Liquidator sent email to the Custom Department with details of export obligations already fulfilled by the Corporate Debtor and also informed that Original Advance Authorisation Licenses are held by Cargomar Private Limited, a Custom House Agent appointed by the Corporate Debtor and the Liquidator has made request to Cargomar Private Limited to provide the same. Upon receipt of original Advance Authorisation Licenses from Cargomar Private Limited, the same shall be furnished to the Customs Department. Liquidator requested to Custom Department to submit its revised claims considering the information/documents provided by the Liquidator in support of export obligations already fulfilled by the Corporate Debtor, which revised claim from Customs Department has not yet been received. As Cargomar Private Limited did not provide original Advance Authorisation Licenses, the Liquidator has since filed an Application (I.A. No. 3986/2020) before the Hon'ble NCLT for seeking appropriate directions, which I.A. is pending adjudication.

Note (2): EPFO has filed its claim on 1-2-2021 towards interest and damages. The Liquidator sought information/documents from EPFO in order to verify its claim. The EPFO has provided information on 10-3-2021, which is under examination by the Liquidator and accordingly, its claim shall be verified.

